

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. Q.A.841 of 1996

Date of Order : 6.4.1998

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.  
Hon'ble Mr. S. Dasgupta, Administrative Member.

BIKASH CHANDRA PODDAR

Vs.

UNION OF INDIA & ORS.

For the applicant : None

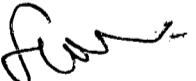
For the respondents: Mr. Madhusudan Banerjee, counsel.

ORDER

None is present for the applicant when the matter is called for hearing regarding admission. It is found that none appeared for the applicant on the last two occasions when the matter was listed.

2. We are of the view that the applicant is not interested to prosecute the case. The application is thus dismissed for default.
3. No order is passed as to costs.
4. Mr. Madhusudan Banerjee is present on behalf of the respondents.

  
(S. Dasgupta)  
Administrative Member

  
(S.N. Mallick)  
Vice-Chairman

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